

**DIVISION BENCH**

**ITEM NO.116 to 118**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.116 – IA No.670/2023 IN CP (IB) No.131/ALD/2017**

<b>NAME OF THE COMPANY</b>	<b>ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN SPINNERS LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**ITEM NO.117 – IA No.151/2024 IN CP (IB) No.132/ALD/2017**

<b>NAME OF THE COMPANY</b>	<b>ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN COTSYN LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**ITEM NO.118 – IA No.152/2024 IN CP (IB) No.133/ALD/2017**

<b>NAME OF THE COMPANY</b>	<b>ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN MULTIFAB LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Surendra Kumar Yadav, Proxy for : *For Applicant in IA No.151/2024*  
Sh. Syed Fahim Ahmed, Adv. : *& in IA No.152/2024*  
*(in item nos.117 & 118)*

Ms. Swechcha Mishra with : *For the Applicant/ Liquidator*  
Sh. Amar Vivek, Advs. : *in IA No.670/2023 (item no.116)*  
*& Res/ Liquidator in item nos.117 & 118*

**-Sd-**

**-Sd-**

## ORDER

### IA No.151/2024 & IA No.152/2024

Ld. Counsels representing the parties are present.

1. Ld. Counsel, Ms. Swechcha Mishra representing the Liquidator states that since the copy of the application has not been received, therefore reply could not be filed.
2. Ld. Proxy Counsel, Sh. Surendra Kumar Yadav is present physically on behalf of the Ld. Counsel, Sh. Syed Fahim Ahmed representing the Applicant is directed to supply the copy of the application within a period of three days on the email ID to be shared by the Ld. Counsel representing the Liquidator in the chat box today itself.
3. Thereafter, the reply be filed by the Liquidator within a period of two weeks by serving an advance copy to the opposite side.
4. Let the matter be adjourned for further hearing on 27<sup>th</sup> May, 2024.
5. In IA No.670/2023 also, matter is adjourned for 27<sup>th</sup> May, 2024.
6. The photocopy of this order be placed on record in all the connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava*  
(Stenographer)